

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 3165 of 2017

With

I.A. No.1503 of 2021

1. Mala Kumari
2. Mithilesh Kumar Sharma
3. Anjana Shahi
4. Ramashish Kumar
5. Rajnish Kumar Singh
6. Archana Kumari
7. Akhilesh Kumar Singh
8. Ajay Kumar
9. Sunil Kumar Singh
10. Kaushlendra Kumar Singh ... Petitioners

VERSUS –

1. The State of Jharkhand through Secretary, Education and Human Resources Ministry, Govt. of Jharkhand, Ranchi
2. Deputy Commissioner, Dhanbad
3. District Superintendent of Education, Dhanbad ... Respondents

**CORAM: HON'BLE MR. JUSTICE DR S. N. PATHAK
(Through : Video Conferencing)**

For the Petitioner :
For the Respondent-State :

05/20. 04. 2021 This interlocutory application has been preferred for withdrawal of W.P.(S) No.3165 of 2017 with a liberty to them that they may raise all the issue before the respondent No.3, by filing a fresh representation before him.

It has been stated in the interlocutory application that case of some similarly situated persons, who were terminated from services, have been considered by the respondents on different date and appropriate order has been passed for their reinstatement in the services. It has been further stated that the case in hand is also based on same and similar allegation and arising out of same cause of action and as such, deserves the same treatment as has been given to other similarly situated persons. In the aforesaid circumstances, the petitioners seek permission to withdraw the instant writ petition with a liberty to raise their all the grievances before the respondent No.3, by filing a fresh representation.

Accordingly, the instant interlocutory application No.1503 of 2021 stands allowed and W.P.(S) No.3165 of 2017 is hereby dismissed as withdrawn with the aforesaid liberty.

(Dr. S.N. Pathak, J.)